

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No.295/2009

Subject: Petition for approval of tariff for Assam Gas Based Power Project (291 MW) for the period 2009-14.

Petitioner: North Eastern Electric Power Corporation Ltd

Respondents: ASEB, MeSEB, Dept of Power-Govt. of Tripura, Power & Electricity Dept-Govt. of Mizoram, ED-Govt. of Manipur, Dept. of Power-Govt. of Arunachal Pradesh, Dept. of Power-Govt. of Nagaland, NEPC and NERLDC

Date of Hearing: 22.2.2011

Coram: Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri Deena Dayalan, Member

Parties present: 1. Shri P.K.Borah, NEEPCO
2. Shri A.C.Sanmah, NEEPCO
3. Shri Rana Bose, NEEPCO
4. Ms. Debjani Dey, NEEPCO
5. Ms. Elizabeth Pyrbot, NEEPCO
6. Shri M.K.Adikary, ASEB

During the hearing, a letter dated 21.2.2011 addressed to the Commission was submitted by a representative of Ms. Mallika Sharma Bezbaruah, a Consumer, wherein, it has been prayed that the hearing of the matter be adjourned on the ground that it was not possible for her to attend the hearing since notice of hearing of the matter (on 22.2.2011) was not served on her by the Commission.

2. On perusal of the records, it is observed that notice of hearing of the matter on 22.2.2011 has inadvertently not been served on Ms. Mallika Sharma Bezbaruah by the Registry, despite reply having been filed by her.

3. Accordingly, the Commission directed issuance of notice to Ms.Mallika Sharma Bezbaruah, the Consumer respondent, in the above petition. The prayer for adjournment was accepted and the matter shall be listed for hearing on 15.3.2011.

Sd/-
(Dr.N.C.Mahapatra)
Chief Advisor (Law)